

No.DJA-I/550/1993

**HIGH COURT OF KARNATAKA
BENGALURU
Dated: 18.12.2020**

C I R C U L A R

It has come to the notice that, some of the Courts in the District Judiciary are insisting upon the witnesses/doctors to undergo Rapid Antigen Test on the date on which they are summoned and to produce the certificates issued by the Covid Centers established in the court precincts only. Courts are not accepting the certificates showing COVID negative result obtained by witnesses/doctors from other recognized hospitals/other recognized Covid Centers.

In this regard it is bring to the notice of all, that already this Court has issued Special SOP dated 18.09.2020 and a corrigendum dated 26.09.2020 which reads thus:

“Each witness shall produce the witness summons or entry pass and a negative COVID-19 report/certificate as indicated above, at the entry gate. In respect of the production of negative COVID-19 report/certificate, it is permissible to show the e-mail or SMS received from competent authority regarding negative report on his/her mobile and the same shall be treated as a valid certificate without insisting upon physical certificate. If SRF-ID certificate showing negative result of RTPS test, which is issued within 48 hours from the said date, it shall be treated as a valid certificate.”

Thereby, all the Prl. District and Sessions Judges, the Presiding Officers of Industrial Tribunal and Labour Courts and the Judges of Family Courts in the State including Prl. City Civil and Sessions Judge, City Civil Court, Bengaluru are hereby instructed to strictly adhere to the

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Corrigendum dated 26.09.2020 and accept the certificates/reports produced and obtained within 48 hours showing “Covid negative results” from the respective recognized hospital/recognized Covid centers.

BY ORDER OF THE HON’BLE CHIEF JUSTICE,

**Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL**

Copy forwarded for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City,
2. All the Prl. Dist. & Sessions Judges in the State.
3. The Chief Judge, Court of Small Causes, Bengaluru & Mysuru.
4. All the Prl. Judges, Family Courts in the State.
5. All the Presiding Officers, Industrial Tribunals, Labour Courts in the State.
6. The Central Project Co-ordinator, with a request to web-host the circular in the High Court Website.
7. Circular copy.
8. Office copy.

With a request to circulate the copy of the Circular amongst all the Judicial Officers working in your unit.